

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP. (IB)-495/MB/2018  
MA 2704/2019

CORAM:

SHRI V. P. SINGH  
MEMBER (J)  
SHRI RAJESH SHARMA  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 3.9.2019

NAME OF THE PARTIES: Shine & Shine Enterprises  
V/s  
Canaan Engineering Pvt. Ltd.

Section 8 of the Bankruptcy and Insolvency Act, 2016

**ORDER**

**163. MA 2704/2019 In C.P(IB)-495/(MB)/2018**

In compliance of our order dated 19.8.2019, Applicant has paid the costs of Rs.1,00,000/- in the account of Prime Minister's National Relief Fund. Affidavit annexing the receipt has been filed in the court. By our earlier order, an application under Section 12A for withdrawal of the Company Petition was allowed subject to payment of costs of Rs.1,00,000/-. Since the costs have been paid, this Company Petition is dismissed as withdrawn.

Sd/-  
**RAJESH SHARMA**  
Member (Technical)

Sd/-  
**V. P. SINGH**  
Member (Judicial)